

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6014
ANSWERED ON:14.05.2012
PENSION TO JCOS
Tanwar Shri Ashok

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of the order the Armed Forces Tribunal for increasing the pension of Junior Commissioned Officers (JCOs) and those below them with effect from 1 July, 2009, which aims to bring parity with post-2006 retirees;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

(a) As per the question it is not clear as to which Armed Forces Tribunal's order the Hon'ble MP has referred to. However it seems that reference has been made to a common order dated 30.5.2011 passed by Armed Forces Tribunal, Chandigarh in OA No.50 of 2011 filed by Hardev Singh and Others Vs Union of India and Others.

(b) The Hon'ble AFT Chandigarh in a bunch of petitions has directed that the pension of JCOs including the petitioners, be fixed at Rs.15465/- and Rs.16145/- with effect from 1.7.2009 on the basis of Table 133 which was annexed with Ministry of Defence letter No. PC 10(1)/2009-D(Pen/Pol) dated 8.3.2010, due to oversight. However, this Table 133 indicating revised rates of ordinary pension in respect of pre-1.6.1953 retiree Hony Viceroy Commissioned Officers has since been removed vide corrigendum letter No. PC(10)(1)/2009-D(Pen/Pol)Vol.II dated 15th April 2011 as it was noted that there was no such category as pre 1.6.1953 retiree Hony Viceroy Commissioned Officers.

(c) Ministry has proposed to file Appeal against AFT's order.